NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP (CAA) No. 128/NCLT/AHM/2017 CA (CAA) No. 94/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

Name of the Company:

S.M. Chemicals Vapi Pvt Ltd

Sandhya Dyes & Chemicals Pvt Ltd.
Sandhya Organic Chemicals Pvt. Ltd.

(Joint Application)

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. NAVIN PAHWA

WITH

RITU SHAH

2. FOR

THAKKARE AND PAHWA ROW ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioners.

Affidavit of Chairman filed.

Report of Chairman filed.

Proof of service of notice on statutory authorities filed.

No representation received from statutory authorities.

Copy of letter dated 07.11.2017 addressed to Assistant Solicitor general of India Ahmedabad received by the Registry wherein RD asked the ASG of India to file representation and appear before this tribunal. But none appeared on behalf of RD.

Registry is directed to Communicate the copy of this order to RD for information.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 16.01.2018.

Petitioner shall advertise Notice of hearing of this petition in "Financial Express" Vapi edition and "Financial Express" Vapi Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

List the matter on 16.01.2018 for hearing.

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MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 20th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL